NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 155/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES:

S.R. Traders Pvt. Ltd.

V/s.

Tricom India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION 09 Born Sinha Adv for Ex-Managin Director

TCP 155/I&BC/NCLT/MB/MAH/2017

- 1. We are informed that the Hon'ble High Court has already passed a Liquidation Order (already on record), against the Respondent Debtor. Therefore, this Petition has become redundant.
- 2. However, the Petitioner is granted liberty to lodge its claim in respect of the Debt in question before the Official Liquidator so appointed by the Hon'ble High Court.
- 3. Petition Disposed of accordingly. To be consigned to Records.

Sd/-

M.K. SHRAWAT

Member (Judicial)

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 12.01.2018